

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 20/2025

In

Original Application No. 678/2023

IN THE MATTER OF:

JANGPURA EXTENSION RESIDENTS FORUM RWA & ORS.

.....Applicant

VERSUS

GOVT. OF NCT OF DELHI & ORS.

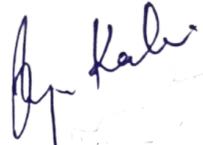
.....Respondent

INDEX

NDOH-

S. No.	Particulars	Page No.
1	Affidavit on Behalf of The Respondent/Municipal Corporation of Delhi (MCD) In Compliance of The Orders Dated 25.02.2025 Passed By The Hon'ble National Green Tribunal Principal Bench	1-4

Through



PUJA KALRA
STANDING COUNSEL, MCD
38/5, BASEMENT, EAST PATEL NAGAR
NEW DELHI
MOBILE: 9312539323
EMAIL:-pujakalra09@gmail.com

Date: 11/04/2025

Place: New Delhi.

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****Original Application No. 678/2023****(IA No. 250/2024, IA No. 133/2025)****IN THE MATTER OF:**

JANGPURA EXTENSION RESIDENTS FORUM RWA& ORS.

.....Applicant

VERSUS

GOVT. OF NCT OF DELHI & ORS.

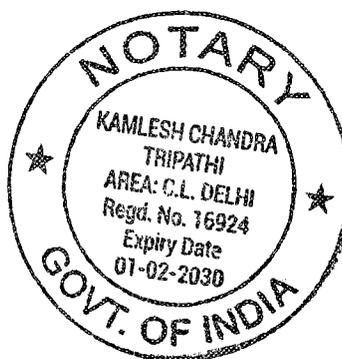
.....Respondent

AFFIDAVIT ON BEHALF OF THE RESPONDENT/MUNICIPAL CORPORATION OF DELHI (MCD) IN COMPLIANCE OF THE ORDERS DATED 25.02.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH.

Affidavit of Sh. Gurpal Singh S/o Sh. Jawand Singh, aged about 57 years, Deputy Commissioner, Central Zone, Municipal Corporation of Delhi, on behalf of the MCD.

I the above named deponent do hereby solemnly affirm and declare here as under:

1. That I am presently working as Deputy Commissioner, Central Zone, MCD and fully conversant with the facts of the case on the basis of the record maintained and made available in this regard and as such am competent to depose the instant affidavit, on the basis of the official record maintained and made available, on behalf of Respondent – MCD.



2. That the present affidavit is being filed in compliance of the directions as contained under order dated 25.02.2025 of the Hon'ble NGT.
3. That the present original application has been filed by the applicant with the grievance regarding removal of three dhalaos/garbage dump situated in block H, D & P/Q of Jangpura Extension, New Delhi.
4. That the dhalaos at block H, D & P/Q in Jangpura Extension have been closed for collection of MSW and MSW from these dhalaos has been diverted to the newly constructed PCTS at an alternative site near JE (Works) Store in Pant Nagar w.e.f. 21.02.2025.
5. That Hon'ble NGT vide orders dated 25.02.2025 has disposed-off the application. However vide point no. 04, Hon'ble NGT has directed Commissioner/MCD to file an affidavit disclosing all the requisite permission that have been obtained for setting up the PCTS at Pant Nagar within 04 weeks before the RG, NGT thorough E-mail. The contents of the point no. 04 & 05 of the orders dated 25.02.2025 are reproduced as under: -.

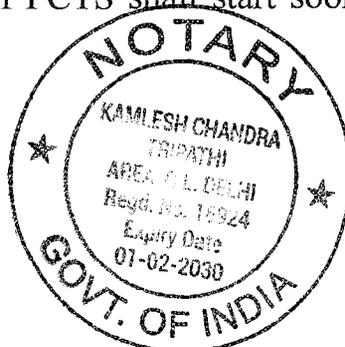
"4. Hence, we find that so far as the grievance of the applicant in respect to the dumping of waste in the dhalao of H&D block, Jangpura Extension, is concerned, the same has been remediated. The MCD will ensure that no waste is dumped at the site of the closed dhalao of H and D blocks. So far as the issue of requisite permissions for PCTS at Pant Nagar is concerned, we direct the Commissioner, MCD to file an affidavit disclosing all the requisite permissions that have been obtained for setting up the PCTS at Pant Nagar within four weeks before the RG



NGT through email and if found, the necessary the matter will be listed before the Bench.

"5. OA and all pending IAs are accordingly disposed of."

6. Those for effective management and efficient collection and transportation of MSW as per SWM Rules 2016, the dhalaos are being converted in to FCTS/PCTS after identification of suitable sites. No specific permission is required to be obtained from any other agency/department except departmental approvals, BSES connection etc. for construction and operation of FCTS at any site in MCD area.
7. That the work of construction of FCTS civil structure as well as supply, installation, testing and commissioning of Portable Compactor Transfer Station (PCTS) at the alternative site of MCD land near JE (Works) Store in Pant Nagar, in place of H block and D block Jangpura Extension dhalaos has been completed and has been made completely operational w.e.f. 21.02.2025 in accordance with SWM Rules 2016. Required electric connection from BSES has been taken by M/s DDSIL (Concessionaire). No other specific permission is required to be obtained from any other agency/department, for setting up this PCTS in Pant Nagar.
8. That a proposal for construction of PCTS at H&D blocks of Jangpura Extension is under process. High tension electricity lines of BSES crosses these sites. Matter has been taken up BSES for shifting of these lines underground and requisite amount also deposited with BSES. Civil works for construction of PCTS shall start soon after the shifting high



extension wire. This would allow proper handling of garbage as per SWM Rules 2016.

9. This affidavit is being filed after perusal and approval of the Commissioner, MCD.

By Kalyan

Identify the Executant/Deponent Who has Signed in my Presence

[Signature]

DEPONENT

VERIFICATION:

11 APR 2025

Verified at New Delhi on this ___ day of April-2025 that the contents of the above affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from.

[Signature]

DEPONENT

CERTIFIED THAT THE CONTENTS EXPLAINED TO THE DEPONENT/EXECUTANT WHO IS SEEMED PERFECTLY TO UNDERSTAND AFFIRMED & DEPOSED BEFORE ME AT NEW DELHI
Adv. Kamlesh Bhandari
IDENTIFY THE EXECUTANT/ DEPONENT WHO HAS SIGNED IN MY PRESENCE
KAMLESH BHANDARI TRIPATHI Advocate Reg. No. 18924
NOTARY PUBLIC (C.L. DELHI)



SB 11A-25/71

11 APR 2025